

TRIPURA GAZETTE



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PART--IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly and Bills published before introduction in that Assembly.

**TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT
NEW CAPITAL COMPLEX
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No.F.7(13-17)-LA/2023/3919

Dated, Agartala, the 10th July, 2023

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, ‘**The Tripura Repealing and Saving (Amendment) Bill, 2023 (The Tripura Bill No. 11 of 2023)**’ as introduced in the Assembly on the **10th July, 2023** to be published in the Tripura Gazette.”


(B.P. Karmakar)
Secretary
Tripura Legislative Assembly

THE TRIPURA REPEALING AND SAVING (AMENDMENT) BILL, 2023

A

BILL

to amend The Tripura Repealing and Saving Act, 2022 (Tripura Act No. 9 of 2022), to repeal two old and obsolete state legislations, by way of amending the Schedule of the aforesaid Act.

BE it enacted by the Tripura Legislative Assembly on this the seventy fifth year of the Republic of India as follows:-

- Short title and commencement:** (1) This may be called the "Tripura Repealing and Saving (Amendment) Act, 2023";
(2) It shall come into force at once.
- Amendment of the Schedule:** In the Schedule of The Tripura Repealing and Savings Act, 2022, the following entries shall be added at the end of the Schedule, at the respective columns, in the following manner :-

<i>Sl. No.</i>	<i>Year</i>	<i>No.</i>	<i>Short title</i>
(1)	(2)	(3)	(4)
"228	1983	1	The Tripura Land Passbook Act, 1983
229	1979	1	The Tripura Agricultural Indebtness Relief Act, 1979"

STATEMENT OF OBJECTS AND REASONS

- The Law Commission of India in its 96th Report had observed that every legislature is expected to undertake what may be called the periodical spring-clearing of the corpus of its Statute Law, in order that dead wood may be removed and citizens may be spared of the inconvenience of taking notice of laws which have ceased to bear any relevance to current conditions.
- Many of such obsolete laws or laws of no use to the State of Tripura, particularly those which had ceased to be of relevance and were inconsistent with modern laws and Supreme Court Judgements were first repealed by the Tripura Repealing and Savings Act, 2022.
- As a continuation to the said exercise, it was decided that a committee constituted on 04.07.2022 shall examine more of such Acts for the possibility of being repealed and the Committee identified two other state legislation for repeal.
- It is so proposed to introduce the Tripura Repealing and Savings (Amendment) Bill, 2023 (Bill No. 11 of 2023), for repealing the state legislation. Namely The Tripura Land Passbook Act, 1983 and The Tripura Agricultural Indebtness Relief Act, 1979, by way of amending the Schedule of the Act.

The Bill seeks to achieve the aforesaid purposes.

(Prof. Dr Manik Saha)
Chief Minister
Government of Tripura

TECHNICAL MEMORANDUM

The subject matters of the legislations included in the Tripura Repealing and Saving (Amendment) Bill, 2023 (Bill No. 11 of 2023) are relatable to entries in the State List (List II) of the Seventh Schedule to the Constitution of India and therefore the State Legislature is competent in this regard.

2. The provisions of the Bill are not repugnant to the Constitution of India and therefore assent of the President of India, according to Article 254 (2) of the Constitution of India will not be required to make it operable, if it is passed by the State Legislature.
3. The Bill does not attract the proviso to Clause (b) of Article 304 of the Constitution of India and therefore previous sanction of the President of India is not required for introducing or moving the Bill in the State Legislature.
4. This is not a Financial Bill, as it will not involve expenditure from the Consolidated Fund of the State. As such, it will not require recommendation of the Governor for consideration of the Bill under Clause (3) of Article 207 of the Constitution of India.

(Biswajit Palit)
L.R. & Secretary, Law
Government of Tripura

Financial Memorandum

The Tripura Repealing and Saving (Amendment) Bill, 2023, (Bill No. ...**11**.... of 2023) if enacted and brought into operation, shall not involve any expenditure from the consolidated fund of the State.

(Biswajit Palit)
L.R. & Secretary, Law
Government of Tripura